

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-512
IB-1072/ND/2020

IN THE MATTER OF:

Translumina Therapeutics LLP

Vs.

Medeor Hospital Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 28.02.2022

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ms. Megha Aggarwal submits that there is default in filing/issuance of demand notice, so, under such circumstances the petitioner wishes to withdraw the present application.

Heard. Prayer is allowed. Accordingly, the Company Petition bearing IB-1072/ND/2020 is **dismissed as withdrawn**.

Sd/-
(RAHUL PRASAD BHATNAGAR)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)